## Annexure-1

## Name of the corporate debtor: Neemrana Land Private Limited Date of commencement of CIRP 29/05/2025 List of creditors as on: 18/06/2025

List of Unsecured Financial Creditors belonging to any Class of Creditors

(Amount in Rs.)

SI.	Name of creditor	Details of claim received		Details of claim admitted					Amount of	Amount of any	Amount of	Amount of claim	
No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	contingent claim	mutual dues, that may be set-off	claim not admitted	under verification	Remarks if any
1	Pardeep Dagar	06-06-2025	₹ 1,018,141.37	₹ 421,429.00	Unsecured	₹ 0.00	No	0.76%	0	₹ 0.00	₹ 0.00	₹ 596,712.37	Please refer foot notes
2	Pardeep Singh	09-06-2025	₹ 1,921,197.00	₹ 825,893.00	Unsecured	₹ 0.00	No	1.49%	0	₹ 0.00	₹ 0.00	₹ 1,095,304.00	Please refer foot notes
3	Vikash Singh	10-06-2025	₹ 2,411,724.00	₹ 795,321.00	Unsecured	₹ 0.00	No	1.44%	0	₹ 0.00	₹ 0.00	₹ 1,616,403.00	Please refer foot notes
4	Ved Prakash	11-06-2025	₹ 1,186,400.00	₹ 568,214.00	Unsecured	₹ 0.00	No	1.03%	0	₹ 0.00	₹ 0.00	₹ 618,186.00	Please refer foot notes
5	Jitender Singh	12-06-2025	₹ 2,216,171.00	₹ 775,752.00	Unsecured	₹ 0.00	No	1.40%	0	₹ 0.00	₹ 0.00	₹ 1,440,419.00	Please refer foot notes
6	Daya Chand	12-06-2025	₹ 10,000,000.00	₹ 2,424,514.00	Unsecured	₹ 0.00	No	4.38%	0	₹ 0.00	₹ 0.00	₹ 7,575,486.00	Please refer foot notes
	TOTAL		₹ 18,753,633.37	₹ 5,811,123.00				10.49%	₹ 0.00	0	₹ 0.00	₹ 12,942,510.37	

Note:

- 1. All claims have been provisionally admitted on the basis of submitted proof by claimants and data shared by the Auditor of the Corporate Debtor. No Records have been received from the Corporate Debtor. Further, interest provided under 16A(7) of the CIRP Regulations could not be calculated on the claim amount as the date of receipt of installments could not be verified from the books of the corporate debtor. Further, claimants do not possess copy of receipts issued by the CD. Claims shall be further verified after availability of records of the Corporate Debtor or receipt to five receipts of installments could not be verified collation of claims which is continuing.
- 2. Information / evidence / clarification may also be pending from Creditor/Management for the claims under further verification.
- 3. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- 4. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. An authoriside representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimants is less than 10.

For Neemrana Land Private Limited (Under CIRP)

(Interim Resolution Professional)
Reg No. IBBI/IPA-002/ IP-N01132/2021-2022/13748

Mr. Prabhu Dayal Parsoya

(Interim Resolution Professional)

Reg No. IBBI/IPA-002/ IP-N01132/2021-2022/13748

In the matter of Neemrana Land Private Limited

Authorisation of Assignment (AFA): AA2/13748/02/311225/203483

AFA validity: 31.12.2025